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ITEM NO.21

COURT NO.12  
(In Chambers)

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32827/2010

(From the judgement and order dated 16/11/2009 in AFO No.554/2007  
of The HIGH COURT OF UTTARAKHAND AT NAINITAL)

ABBAL SINGH PANWAR

Petitioner(s)

VERSUS

NATIONAL INS.CO.TR.DIV.MANAGER & ORS.

Respondent(s)

(Office report on default)

With S.L.P. (C) No.32835 of 2010  
(Office report on default)

With S.L.P. (C) No.32833 of 2010  
(Office report on default)

Date: 30/04/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Rajeev Kumar Bansal,Adv.  
Mr. Raj Singh Rana,Adv.

For Respondent(s) Mr. Chander Shekhar Ashri,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel for the petitioner is granted four weeks'  
time to effect dasti service of notice on Respondent No.2 in all  
the cases.

[ Alka Dudeja ]  
A.R.-cum-P.S.

[ Sneh Lata Sharma ]  
Court Master